

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 365/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2017

NAME OF THE PARTIES: Balaji Polycoats
V/s.
Avaran Packaging Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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37	Kumaril Kapadia	Partner Balajipolycoats	
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ORDER

TCP 365/I&BP/NCLT/MB/MAH/2017

The Petitioner in person is present. Placed on record the consent terms. Since the dispute is settled as per the consent terms para 1 and 2 reproduced below:-

"1. Respondent has paid a total amount of Rs.2,75,000 drawn in favour of the Petitioner by four post dated cheques on the date hereof. The details whereof are as follows:

- | | |
|---------------|--|
| A. Cheque No. | dated 28 th August for Rs.50,000/ |
| B. Cheque No. | dated 11 th September for Rs.1,00,000 |
| C. Cheque No. | dated 11 th October for Rs.1,00,000 |
| D. Cheque No. | dated 2 nd November for Rs.25,000. |



2. *On the realization of the above cheques only, the said Petition shall stand withdrawn and neither party will have any claim against the other for the said amount."*

Hence the petition is withdrawn. Disposed of accordingly. To be consigned to records.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date : 18.08.2017

Sd/-

M.K. SHRAWAT

Member (Judicial)

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

BENCH AT, BOMBAY

TCP No. 365/(MAH)/2017

IN THE MATTER OF THE COMPANIES ACT 1956 : I & BP CODE 2016 SECTION 433

In the matter of winding up of Avaran Packaging Pvt Ltd.

1, Sujata apartment, I.C. colony, Near corporation bank, Boriwali (W) Mumbai-400103

BALAJI POLYCOATSPETITIONER

a Partnership Firm, having their
office at 20 A Nepean Sea Road
Keshav Niwas 3rd floor,
Mumbai 400026

CONSENT TERMS

Parties hereto agree to withdraw and settle the above Petition as follows

1. Respondent has paid a total amount of Rs 2,75,000 drawn in favour of the Petitioner by four post dated cheques on the date hereof. The details whereof are as follows:

A. Cheque No.	dated 28 th August for Rs 50,000/
B. Cheque No.	dated 11 th September for Rs 1,00,000
C. Cheque No.	dated 11 th October for Rs 1,00,000
D. Cheque No.	dated 2 nd November for Rs 25,000.
2. On the realization of the above cheques only, the said petition shall stand withdrawn and neither party will have any claim against the other for the said amount.

Dated this day of August 2017

Petitioners

HRK Padia
Balajipolycoat

Respondents